

Nature of Case- Rev.

Filing No.- 8277/2020

Binod Uraon @ Binod kumar @ Binod Oraon Vs The State of Jharkhand.

Advocate- Binod kumar Dubey.

DEFECTS:-

2. Limitation expired on 25.04.20 ; Delayed by 39 days.

7. C.C of surrender certificate with A.Fee or Vak from jail may be filed.

9(i) Aadhaar pg have not been indicated in the certificate of o/c at pg.

(ii) Dt of execution is missing at Vak.

(iii) Alias name of the petitioner at pg 1 differs from impugned order.

(iv) Adderss of the petitioner at pg 1 and Vak differs.

(v) Sentence pronounced u/s 279 and 337 may be categorically stated atleast at para 1.

(vi) Addressing portion(name of Hon'ble CJ) may be suitably corrected at limitation petition.

(vii) No. Of delay days is missing at para 1 and prayer para of limitation petition.